

**GOVERNMENT OF INDIA
YOUTH AFFAIRS AND SPORTS
LOK SABHA**

UNSTARRED QUESTION NO:2568
ANSWERED ON:09.12.2014
SUBMISSION OF UTILIZATION CERTIFICATE
Mahto Dr. Banshilal

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether all States have submitted the Utilization Certificate (UC) of the funds sanctioned/released by the Government;
- (b) if so, the details thereof during each of the last three years and the current year, State/UT-wise;
- (c) the number of States that have not submitted UC and the reasons therefor along with the action taken thereon during the said period State/UT- wise; and
- (d) the number of complaints received regarding diversion of these funds by the States for other activities and the steps taken by the Government to ensure proper utilization of these funds and check their diversion for other purposes?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS & SPORTS (SHRI SARBANANDA SONOWAL)

(a) to (c) No Madam. Certain States have not submitted UC for the fund sanctioned/released by the Government. State/UT wise status of UC for funds released for infrastructure and annual sports competitions under Panchayat Yuva Krida Aur Khel Abhiyan (PYKKA) and under Urban Sports Infrastructure Scheme (USIS) for the last three years are given in Annexure I to III. In addition, status of UCs pending during years prior to 2011-12 is placed at Annexure IV. Status of UC for funds released under the National Service Scheme (NSS) is placed at Annexure V.

UCs have not become due under Rajiv Gandhi Khel Abhiyan (RGKA) (formerly PYKKA) and USIS for funds released by the Government under the said schemes in the current financial year (2014-15).

Major reasons for non submission of UCs for funds released by the Government under PYKKA and USIS are as under :-

I. Delay in identification of land for the project (under USIS).

II. Delay in tendering process due to various administrative reasons (under USIS).

III. Delay in release of fund by Finance Department of the State Government to the respective Sports Department.

IV. Lack of monitoring of the projects on the part of the State Government.

V. Delay in release of State's share of the fund for the project.

In respect of NSS, there was certain delay on part of some of the States/UTs in the submission due to lack of clarity on instruction for submission of UCs and other related documents like accounts.

Reminders as well as D.O. letters have been written at various levels up to the level of Secretary as well as my level to expedite the

submission of UCs by the States/ UTs under PYKKA and USIS. When State's representatives visit the Ministry for various meetings they are informed about the urgency of submission of UC and are asked to submit the same at the earliest. Project Officers from the Ministry are also detailed to inspect the site to find out ground reality about progress of work. In respect of long pending UCs the State Governments are asked to refund the capital allocation alongwith 10% interest as per the provisions contained in the General Financial Rules (GFR). In case of chronic defaulter States, special audit of fund released by the Central Government under PYKKA are also being carried out.

For NSS, the instructions have now been streamlined and simplified. Further, the matter is regularly taken up with the State Govt./UTs to ensure timely submission of UC.

(d) No complaint has been received regarding diversion of fund by the State for other activities for funds released during the last three years and current year.